

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1943
ANSWERED ON:23.08.2012
RELAXATION IN LAND USE RULES
Das Gupta Shri Gurudas;Lingam Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) Whether the land use rules have been significantly relaxed to allow public sector Companies and public private partnership projects to use Government owned land according to a communication issued by the Prime Minister's Office;and

(b) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) & (b): Yes, Sir. The following relaxations in the instructions circulated by the Cabinet Secretariat vide their D.O. letters dated 21st March, 2011 and 21st November, 2011 have been approved by the Government.

(i). All cases of land transfers from Ministry to statutory authorities or PSUs may be allowed, subject to the requirements of Government of India (Transaction of Business) Rules;

(ii). All cases of land transfer on lease or rent or license to a concessionaire which have been appraised through the PPAC route and approved by the Finance Minister or by the Ministers concerned or by the Cabinet, as the case may be depending upon the value of the project.

(iii). Development and use of railway land by Rail Land Development Authority (RLDA) as per provisions of Railways Amendment Act, 2005 and the rules framed thereunder and in accordance with the prevalent policies and guidelines of the Railway Ministry and the Government.